

ITEM NO.1  
(Part-heard)

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2660/2010

(From the judgement and order dated 12/11/2009 in CRLA  
No.63/1997 of the HIGH COURT OF DELHI AT NEW DELHI)

SANJAY KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF DELHI

Respondent(s)

(With appln(s) for bail and office report)  
(FOR FINAL DISPOSAL)

Date: 07/12/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. U.N. Bachawat, Sr. Adv.  
Mr. Alok Bachawat, Adv.  
Mr. Hara Prasad Sahu, Adv.  
Mr. Sankalp Kashyap, Adv.  
Ms. K.V. Bharathi Upadhyaya, Adv.

For Respondent(s) Mr. P.P. Malhotra, ASG  
Mr. J.S. Attri, Sr. Adv.  
Mrs. Anjani Aiyagari, Adv.  
Mr. Chetan Chawla, Adv.  
Mr. Gaurav Sharma, Adv.  
Mrs. Anil Katiyar, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard the learned counsel for the parties at  
length.

Arguments concluded. Judgment reserved.

(A.S. BISHT)  
COURT MASTER

(G.V. RAMANA)  
COURT MASTER

(NEERU BALA VIJ)  
COURT MASTER